133 Writtji Answer-

fa) whether it is a fact that a good number (d) a

of Group 'D' posts (Peon) are lying vacant in ESI Hospital, Basai Dara. pur. New Delhi;

(b) wheiher it is also a fact that candidates sponsored by the Employment Exchanges are awaiting for their interviews/selections: and

(d) if so, by when all selection for. malities will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A SANGMA): (a) No, Sir.

(b) and (c) Do not arise,

Meeting with industries employing Child Labour

42, SHRI MOHINDER SINGH LATHER:

SHRI SATYA PRAKASH MALAVIYA:

Will .the Minister of LABOUR be pleased to state:

(a) whether Government propose to convene a meeting of employers in the bidi, glass and carpet industries which employ child labour on a large scale:

(b) if so, whether the main purpose of this meeting is to seek their support in eliminating the practice of child labour;

(c) if so whether any similar meeting of State Governments was also held:

(d) it so, what were the outcome of the talks held; and

(e) by when a final decision in this regard is likely to be reached?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) A meeting has already been held on 2nd July, 1993.

(b) Yes. Sir,

(c) No. Sir.

(d) and (e) The employers assured support to the govt, programmes for tacking the problem of child labour and endorsed the proposal for payment of uniform minimum wages to adults and children. Employers Organisations further expressed their willingness to take up industry specific projects for the welfare of child labour.

Minimum wages for child labour

43. SHRI RAJUBHAI A. PARMAR: Will the Minister of LABOUR be pleased to state;

(a) the details of the children below the age of 14 years working as bounded labour in the country, especially in the State of Gujarat;

(b) whether these bonded children are paid minimum wages as per Minimum Wages Act, 1948;

(c) if not, the steps taken by Government in this regard; and

(d) the action taken and proposed to be taken by Government to free and rehabilitate these bonded child abour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) Information has been called for from the concerned State Govts, and will be laid on the Table of the House.

उत्तर प्रदेश में अस न्यायालय में संभिवत भामले

44. चौधरी हरमोहन सिंह : क्या क्षम संती यह बताने की क्रुपा करेंगे कि :

(क) उत्तर प्रदेश में विभिन्न श्रम न्यायालयों में कुछ कितने मामले लंबित है:

(ख) वहां लंबित पड़े पुराने माभलों का ब्यीरा क्या है ग्रीर ये कब से लंबित पहे हैं : ग्रीर (ग) ज्ययुंक्त मामलों को तेजी से निपटाने में विलंब होने के क्या कारव है ?

थम मंत्रासय के राज्य मंत्री (थी पी॰ ए॰ संप्रमा) : (क) उपसब्ध जानकारी के अनुसार उत्तर प्रदेश में अम न्याया कों तथा ओधोगिक क्रिक्रिकरणों में 22470 ओधोगिक विवाद के मामले एवं झावेदन लंबित थे जिनमें से 1 फरवरी, 1993 की स्थिति के अनुसार 1'853 झीधोगिक विवाद मामले क्रथा आवेदन केन्द्रीय सरकार के औधोगिक अधिकरण-सह जम न्यायासय

कानपुर के पास खबित थे ।

(ख) तील वर्ष से अधिक लंबित ग्रीबोगिक विवाद मामलों ग्रीर ग्रावेदनों की संख्या 3301 है जिसमें 21 वे मामले तथा ग्रावेदन शामिल हैं जो कि केन्द्रीय सरकार भीद्योगिक ग्रधिकरण-सह श्रम न्यायालय, कानपुर के समक्ष लंबित हैं।

(ग) इन मापलों में हुई देरी का कारण उक्त न्यायालय द्वारा दिया गया स्वतन तथा पक्षज़रों इत्यादि द्वारा बार-बार क्यान प्राप्त करना रहा है ।

Atrocities on bonded labourers In Chhota Nagpur

45. SHRI SUSHIL KUMAR SAM-BHAJIRAO SHINDE; SMT. VEENA VERMA:

SHRI RAJNI RANJAN SAHU: Will the Minister of LABOUR be pleased to statet;

"(a) whether Government's attention has been drawn to the report appearing in The Statesman of 31st May, 1993 captioned "No claim on the right to live" giving an account of the atrocities perpetrated on the Bandhua Mazdobr' and landless labour, including and women folk on Palamau, Patan, and other areas of Chboianagpur;

(b) if *so*, what are the datails of such atrocities In those areas during the past

three years indicating the action taken so far in each case; and

(c) what is the Central Government's reaction, by way of taking a policy decision and to. chalk out an action plan for emancipation of these bonded labourers and to project the landless labour against atrocities by the landlords?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA); (a) *to* (c) Information has been called for from the State Government of Bihar and will be laid on the Table-of the House.

Restraint on import of goods made by child labour

45. SMT. VEENA VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that five non-Governmsr.t organisations from India. Nepal, Bh.mgladesh and Pakistan had urged the UN World Conference on Human Rights recently held in Vienna, to ask the member countries to enact legislation-. restraining import of goods made following partly with child Kanour; and

(b) if o, what was the Indian delegations' reactior; and response thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) As intimated by the Ministry of External Affairs -there was no reference to any proposal to restric import *of* goods made fully or partly with ehid labour either in the Declaration of ;he World Conference or in reoommendations of the NGO forum forwarded: to the 'World Conference on Human Rights.

(b) Does not arise.

Female agricultural workers

47. SHRI S. S. AHLUWALIA: Will the Minister of LABOUR be pleased to state;